Central Administrative Tribunal
Principal Bench, New Delhi.

OA-1600/2004

New Delhi this the 14th day of February, 2005.

Hon'ble Shri Shanker Raju, Member(J)

Harbir Singh,
Scientist-D(Retired) CFEES,
R/o 2354, Sector-16,
Faridabad(HR)-121002.   ....   Applicant
(through Sh. S.N. Anand, Advocate)
                                    Versus

1. Union of India through
   Secretary,
   Ministry of Defence,
   South Block,
   New Delhi-11.

2. The Director,
   Ministry of Defence,
   DRDO HQ
   Directorate of Management Services,
   B Wing, Sena Bhawan,
   New Delhi-11.

3. The Director,
   Center for Fire Enviornment &
   Explosive Safety(CFEES),
   Research & Development Organization,
   Ministry of Defence,
   Brig. S.K. Mazumdar Road,
   Timarpur, Delhi-54.   ....   Respondents
(through Sh. Duli Chand, Advocate)

Order (Oral)
Hon'ble Sh. Shanker Raju, Member(J)

In this OA applicant's claim is against orders passed on 6.4.20034 and

23.4.2004 and for grant of composite transfer grant equal to one month's basic pay,

actual cost of conveyance for self and family, actual cost of transporation of personal

effects and transport of his car and also DA on them.

2.   Respondents in their reply have stated that an amount of Rs. 18765/- has already been paid to the applicant vide Cheque No. 787147. dated 13.12.2004.

3.   In the rejoinder, applicant by referring to Government of India Order (1) under SR 147 states that he is entitled not only actual cost of conveyance for self and family as for transfer but composite transfer grant equal to one month's basic pay plus dearness pay, actual cost of transportation of personal effects and mileage allowance for transportation of his car etc.

4.   In this view of the matter for want of a detailed reply, we dispose of this OA with a direction to the respondents to re-examine the claim of the applicant in the light of SR 147 and his contentions taken in the rejoinder within four weeks from the date of receipt of a copy of this order. In the event, the applicant is still aggrieved, it shall be open to him to revive the OA which is accordingly disposed of.

S. Raju
(Shanker Raju)
Member(J)

/vv/